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Cr1.A.No. 619 OF 2000
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Item No.1A (For judgment) Court No.11 Section II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 619 OF 2000.@@
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Lakshmi & Ors. ...Appellant(s)

Vs.

State of U.P. ...Respondent(s)

WITH
Cr1.A.Nos.620/2000, 944-945/2000

[HEARD BY HON'BLE Y.K. SABHARWAL & SEMA, JJ]

Date:29/08/2002 This matter(s) was called on for pronouncement
of judgment today.

CORAM:
HON'BLE MR.JUSTICE Y.K. SABHARWAL
HON'BLE MR.JUSTICE H.K. SEMA

For the appellant(s) : Ms.Sandhya Goswami,Adv.
Mr.Ajay K.Agrawal,Adv.

For the respondent(s) : Mr.RC Gubrele,Adv.
Mr.Pramod Swarup,Adv.
Mr.DK Garg,Adv.

O R D E R

.SP2
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.
Hon'ble Mr.Justice Y.K. Sabharwal delivered the
judgment of the Court.
In view of the judgment, Cr1.Appeal Nos.619/2000 and
620/2000 are dismissed. Cr1.Appeal Nos. 944-945/2000 are
allowed.
In this view, Roshan and Dharamvir shall be taken
into custody to undergo the remaining part of their
sentence.

.SP1

[Naresh Kumar] [VP Tyagi]
Court Master Court Master

[Reportable judgment is placed on the file.]